

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(6)

OA 596/87

07.09.1992

Shri K.B. Sharma

...Applicant

vs.

Union of India & Ors.

...Respondents

CORAM :

Hon'ble Shri S.P. Mukerji, Vice-Chairman (A)
Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...None

For the Respondent No.1

...Shri P.H. Ramchandani

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI S.P. MUKERJI, VICE-CHAIRMAN)

In this OA, the applicant has prayed that for the purpose of seniority in the Supertime Grade (Level II) of the Central Medical Service, his ad hoc service as Dean, Maulana Azad Medical College w.e.f. 5.10.1981 should be reckoned for seniority and on that basis, he should be deemed to be senior to respondent Nos.2 and 3 for the purpose of being given the status of Additional Director General of Health. When the case was taken up peremptorily for final hearing today, neither the applicant nor his counsel was present. Shri P.H. Ramchandani, Senior Counsel for respondent No.1 brought to our notice a communication from the Ministry of Health and Family Welfare No.C.18011/15/87-CHEV dt. 3.10.1989 which indicated that the applicant has already retired voluntarily on 6.7.1988 vide Notification dt. 12.10.1988, a copy of which

...2...

has been produced before us. This Notification is directed to be brought on record.

In the circumstances indicated above, the application has become infructuous and is dismissed as such, leaving the parties to bear their own costs.



(J.P. SHARMA)

MEMBER (J)

07.09.1992


7.9.92

(S.P. MUKERJI)

VICE-CHAIRMAN

07.09.1992.